

ITEM NO.1501

COURT NO.4
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10251/2019

[Arising out of impugned final judgment and order dated 09-04-2019 in A482 No. 6543/2003 passed by the High Court of Judicature at Allahabad]

URMILA DEVI & ORS.

Petitioner(s)

VERSUS

BALRAM & ANR.

Respondent(s)

[HEARD BY : HON'BLE B.V. NAGARATHNA AND HON'BLE K.V. VISWANATHAN, JJ.]

Date : 31-07-2025 This petition was called on for pronouncement of judgment today.

For Petitioner(s) : Mr. E. C. Vidya Sagar, AOR

For Respondent(s) :Mr. D. P. Singh Yadav, Adv.
Ms. Aneeta Yadav, Adv.
Ms. Aakanksha Tiwari, Adv.
Mr. Shiv Sagar Tiwari, AOR

Mr. Bhakti Vardhan Singh, AOR

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the reportable judgment of the Bench comprising Her Ladyship and Hon'ble Mr. Justice K.V. Viswanathan.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)